

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

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RA 115/87
in OA 1037/87.

June 9, 1988.

Union of India & Others Review
Applicants

Vs.

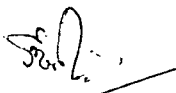
Shri Krishan Chander ... Respondent.

Mrs. Raj Kumari Chopra, counsel for the Review
Applicants is present.

We have gone through the Review Application and
our judgment dated 28.3.1987 in OA 1037/86 - Shri Krishan
Chander Vs. Union of India & Ors. The Review Applicant
has not brought out any new facts which he could not procure
with due diligence before the judgment was passed. No error
apparent on the face of the record ^{either} has been pointed out.
The Review Applicant has gone into the merits of the case
ab initio as if it is a matter of appeal. The judgment
was delivered after due consideration of the Recruitment
Rules of 1949 and the revised Recruitment Rules and the
instructions which were issued by the respondents from time
to time. We have allowed the benefits to the ^oOriginal
Applicant strictly on the basis of the instructions issued
by the respondents themselves as also the general instruction
issued by the Department of Personnel & Administrative Reform
Accordingly, we see no merit in the Review Application nor

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any justification for reviewing our aforesaid judgment
and dismiss the same.


(S.P. Mukerji)
Member
9.6.1988.


(K. Madhava Reddy)
Chairman
9.6.1988.